

*(Interruptions)****[English]*

MR. SPEAKER: Let a solution be found by shouting. Let my hon. Members shout.

*(Interruptions)****[Translation]*

MR. SPEAKER: Let me observe silence.

PAPERS LAID ON THE TABLE

[English]

12.12 hrs.

Notifications under companies Act, 1956 and Chartered Accountants Act, 1949 and a Statement regarding review out the working of and annual report of the Delhi State Industrial Development Corporation Ltd. for 1984-85 etc.

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table-

- (1) A copy of the Companies (Acceptance of Deposits) Amendment Bill, 1987 (Hindi and English versions) published in Notification No. G.S.R. (E) in Gazette of India dated the 1st April, 1987 under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-4625/87]

- (2) A copy of Notification No. 1-CA(7)/154/87 (Hindi and English versions) published in Gazette of India dated the 30th May, 1987 making certain amendments to Regulations 48A(4) and 5 and 136(2) of the Chartered Accountants Regulations, 1964 under section 30B of the Chartered Accountants Act, 1949. [Placed in Library. See No. LT-4626/87]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1984-85.

- (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon;

[Placed in Library. See No. LT-4627/87]

- (4) A statement ((Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

Review on the working of and annual report of the Bengal Chemicals and Pharmaceuticals Ltd. for 1985-86

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Review by the Government on the working of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1985-86
- (2) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
[Placed in Library See No. LT-4625/87]

12.14 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Punjab State Legislature (Delegation of Powers) Bill, 1987, which has been passed

by the Rajya Sabha at its sitting held on the 17th Rule August, 1987."

PUNJAB STATE LEGISLATURE (DELEGATION OF POWERS) BILL

SECRETARY-GENERAL: Sir, I lay on the Table the Punjab State Legislature (delegation of Powers) Bill 1987, as passed by Rajya Sabha.

12.15 hrs.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

[English]

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Ninth Report presented to the House on 14th August 1987, have recommended that leave of absence be granted to five Members for the period indicated in the Report.

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SEVERAL HON. MEMBERS: Yes please.

MR. SPEAKER: The Members will be informed accordingly.

ESTIMATES COMMITTEE

[English]

Forty-Ninth and Fiftieth Reports

SHRIMATI CHANDRA TRIPATHI (Chandauli): I beg to present the following